



KARNATAKA LEGISLATIVE ASSEMBLY
FIFTEENTH LEGISLATIVE ASSEMBLY
SIXTH SESSION

THE KARNATAKA STATE LAW UNIVERSITY (AMENDMENT) BILL, 2020
(LA Bill No. 19 of 2020)

A Bill further to amend the Karnataka State Law University Act, 2009.

Whereas, it is expedient further to amend the Karnataka State Law University Act, 2009 (Karnataka Act 11 of 2009) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the seventy first year of the Republic of India as follows:-

1. Short title and commencement.- (1) This Act may be called the Karnataka State Law University (Amendment) Act, 2020.

(2) It shall come into force at once.

2. Amendment of section 33.- In the Karnataka State Law University Act, 2009 (Karnataka Act 11 of 2009) (hereinafter referred to as the Principal Act), in section 33, in sub-section (1), for the clause (g) the following shall be substituted, namely:-

"(g) The Vice-Chancellor, National Law School of India University, Bengaluru;"

3. Amendment of section 56.- In section 56 of the Principal Act, in sub-section (2), for the words "controller of State Accounts" the words and punctuation "The Principal Director, Karnataka, The State Audit and Accounts Department" shall be substituted.

STATEMENT OF OBJECTS AND REASONS

Consequent upon renaming of,-

- (i) "The Director" as " The Vice-Chancellor", in the National Law School of India (Amendment) Act, 2004;
- (ii) The State Accounts Department as "The Karnataka State Audit and Accounts Department"; and
- (iii) The designation of the "controller" as "The Principal Director" of State Audit and Accounts Department.

it is considered necessary to suitably amend the Karnataka State Law University Act, 2009 (Karnataka Act 11 of 2009).

Hence, the Bill.

FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed legislative measure.

J.C Madhu Swamy

Minister for Law,
Parliamentary Affairs and
Legislation and Minor Irrigation

M.K. Vishalakshi

Secretary (I/c)
Karnataka Legislative Assembly

ANNEXURE
EXTRACT FROM THE KARNATAKA STATE LAW UNIVERSITY ACT, 2009 (KARNATAKA
ACT 11 OF 2009)

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33. Academic Council.- (1) The Academic Council shall be constituted by the Chancellor which shall consist of the following ex-officio and other members, namely:-

- (a) The Vice Chancellor; shall be the Ex-officio Chairman of the Academic Council;
- (b) The Registrar General, High Court of Karnataka;
- (c) The Principal Secretary/Secretary to Government, Education Department in charge of Higher Education;
- (d) The Secretary to Government, Department of Law, Justice and Human Rights or his nominee not below the rank of Additional Secretary to Government - Ex-officio Member;
- (e) The Secretary to Government, Department of Parliamentary Affairs and Legislation or his nominee not below the rank of Joint Secretary to Government - Ex-officio member;
- (f) The Commissioner for Collegiate Education, Bangalore or his nominee not below the rank of Additional Commissioner of Collegiate Education;
- (g) The Director, National Law School of India University, Bangalore;
- (h) ten Principals of Law Colleges affiliated to the University nominated by the Vice Chancellor for a period of one year on the basis of seniority;
- (i) Chairmen of University Departments of Studies and Research;
- (j) Librarian of the University Library;
- (k) five members nominated by the Government of whom one shall be a person belonging to the Scheduled Castes and the Scheduled Tribes one to Other Backward Classes and three others of whom one shall be a woman from among the members of the legal profession or from the members of the law teaching faculty;
- (l) three members of the Karnataka Legislature nominated by the Government of whom two shall be a member of the Legislative Assembly and another from the Legislative Council;
- (m) two members nominated by the Government from among eminent Senior Advocates of whom one shall be a woman advocate;
- (n) one member nominated by the Bar Council of Karnataka from among its members.
- (o) one Dean nominated by Vice-Chancellor for a period of two years;

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56. Annual Accounts and Audit.- (1) The annual accounts of the University shall be prepared by the Finance Officer under the direction of the Vice Chancellor and a copy shall be sent to the Government.

(2) The accounts of the University shall, once at least in a year at intervals of not more than fifteen months be audited by the Controller of State Accounts.

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